GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE LOK SABHA UNSTARRED QUESTION NO. 2053 TO BE ANSWERED ON 14.03.2017

Eco-system of Rivers

2053. SHRI B.N. CHANDRAPPA: SHRI NALIN KUMAR KATEEL: SHRIMATI VASANTHI M.:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the Government has taken note of rising number of contaminated rivers in the country and if so, the details thereof;

(b) whether it has come to the notice of the Government that the riverine ecosystem is adversely affected due to the contaminated rivers and if so, the details thereof;

(c) whether the Government has taken any steps to ensure better maintenance of the structure and function of the natural eco-system of the rivers in the country and if so, the details thereof;

(d) whether the Government is taking any comprehensive measures to protect and save all the rivers in the country including Cauvery and Krishna; and

(e) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE)

(a) & (b) The Central Pollution Control Board (CPCB) along with State Pollution Control Boards (SPCBs) monitors the river water quality across the country through a network of 1275 monitoring stations on various rivers under the National Water Quality Monitoring Programme (NWQMP). As per the report published by Central Pollution Control Board (CPCB) in February 2015, 302 polluted river stretches have been identified on 275 rivers based on Bio-chemical Oxygen Demand (BOD) levels, a key indicator of organic pollution. The State-wise details are at Annexure-I.

(c) to (e) State Governments/ concerned local bodies are responsible for setting up facilities for collection, transportation and treatment of sewage as well as proper disposal of dead bodies for abatement of pollution of rivers. This Ministry has been supplementing the efforts of the State Governments in abatement of pollution in identified stretches of various rivers under National River Conservation Plan (NRCP). NRCP (excluding Ganga and its tributaries which is handled by Ministry of Water

Resources, River Development and Ganga Rejuvenation from 01/08/2014 onwards) has covered polluted stretches of 31 rivers, including Cauvery and Krishna, in 75 towns spread over 14 States at a sanctioned cost of Rs. 4517.82 crore. So far, Central share of Rs. 2056.58 crore has been released to the State Governments for implementation of various pollution abatement schemes and sewage treatment capacity of 2445.71 million litres per day (mld) has been created under the NRCP programme (excluding Ganga & its tributaries). Works at a sanctioned cost of Rs.269.10 crore have been implemented for pollution abatement of river Cauvery in 13 towns in Tamil Nadu & Karnataka and 169 mld treatment capacity has been created under NRCP. Similarly, works at a sanctioned cost of Rs.28.74 crore have been implemented for pollution abatement of river Krishna in 2 towns in Maharashtra and 55 mld treatment capacity has been created under NRCP. The details of rivers covered under NRCP, State-wise is given at Annexure-II.

Financial assistance is also available to State Governments for creation of sewerage infrastructure, including sewage treatment plants, in various cities/towns under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) programme of Ministry of Urban Development and the Namami Gange programme (under NGRBA) of MoWR,RD&GR.

CPCB has issued directions under Section 18 1(b) of the Water (Prevention and Control of Pollution) Act, 1974 in April, 2015 to all the State Pollution Control Boards/Pollution Control Committees in the country, for setting up of sewage treatment plants in their respective States. CPCB also issued directions in October, 2015 to 69 municipal authorities of metropolitan cities and State capitals, under Section 5 of the Environment (Protection) Act, 1986 to ensure proper treatment and disposal of sewage generated for abatement of pollution of rivers.

To control discharge of industrial effluents, the CPCB and respective State Pollution Control Boards/Pollution Control Committees monitor industries with respect to effluents discharge standards and take action for non-compliance under the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986. To improve the monitoring of compliance, directions have been issued to specific industries to install online 24x7 effluent and emission monitoring devices.

Annexure-I referred to in reply to parts (a) & (b) of Lok Sabha Unstarred Question No. 2053 to be answered on 14th March on 'Eco-system of Rivers'

S.No.	State Name	Stretch Identified	Number
1	Andhra Pradesh	Godavari, Hundri, Krishna, Tungabhadra, Pennar, Kundu	
2	Assam	Mora Bharali, Barak, Beki, Bharalu, Bhogdoi, Boginadi, Brahamputra, Burhidihing, Deepar Bill, Dhansiri, Digboi, Disang, Jia Bharali, Jhanji, Kalong, Kapili, Kharsang, Kohora, Kundli, Kushiara, Manas, Pagldia, Panchnai, Ranga Nadi, Sankosh, Sonai,Subansiri, Kathakal	
3	Bihar	Ganga, Harbora, Manusmar, Ram Rekha, Sirsia	
4	Chhattisgarh	Hasdeo, Kelo, Kharoon, Mahanadi, Seonath	
5	Daman, Diu and Dadra Nagar Haveli	Damanganga	
6	Delhi	Yamuna	1
7	Goa	Mandovi, Assonora, Bicholim, Chapora, Khandepar, Mapusa, Sal, Valvant	
8	Gujarat	Mahi, Narmada, Ambika, Amlakhadi, Anas, Balehwar Khadi, Bhadar, Damanganga, Kaveri, Khari, Kim, Kolak, Panam, Bhogavo, Dhadar, Purna, Sabarmati, Shedhi, Tapi, Triveni,	
9	Haryana	Ghaggar, Yamuna	2
10	Himachal Pradesh	Beas, Tons, Sirsa, Swan, Sukhana, Suketi Khad, Binwa, Markanda	
11	Jammu & Kashmir	Banganga, Basanter, Chenab, Chunt Kol, Dewak, Gawkadal, Jhelam, Lidder, Tawi	
12	Jharkhand	Bokaro, Koel, Damodar, Jumar, Karo, Sankh, Subarnarekha, Koel	
13	Karnataka	Arkavathi, Bhadra, Bhima, Cauvery, Ghatprabha, Kabini, Kagina, Kali, Krishna, Lakshmantirtha, Malprbha, Manjira, Shimsha, Tungabhadra, Tungha	
14	Kerala	Chitrapuzha, Kadambayar, Kallai, Karamana, Keecheri, Kuppam, Manimala, Neeleswaram, Periyar, Pullur, Puzhackal, Thirur, Uppala	
15	Madhya Pradesh	Banjar, Betwa, Bichia, Chambal, Chillar, Denwa, Gohad, Gour, Jammer, Kalisot, Khan, Kolar, Kshipra, Kunda, Malei, Narmada, Parvati, Shivna, Tapi, Tons, Wainganga	21
16	Maharashtra	Wena, Wainganga, Godavari, Bhima, Krishna, Ulhas, Kundalika, Tapi, Girna, Panchganga, Nira, Bhatsa, Rangavali, Indrayani, Chandrabhaga, Vashisti, Mithi, Kanhan, Koyna, Amba, Amravati, Bindusara, Darna, Ghod, Gomai, Hiwara, Kan, Manjara, Mor, Morna, Mula, Mula- Mutha, Mutha, Panzara, Patalganga, Pawna, Pedhi, Pelhar, Penganga, Purna, Savitri, Sina, Surya, Urmodi, Vaitrana, Vel, Venna, Waghur, Wardha	49

State-Wise Polluted River Stretches

17	Manipur	Barak, Imphal, Iril, Khuga, Khujairok, Lokchao, Maha, Manipur, Nambul, Sekmai, Thoubal, Wangjing		
18	Meghalaya	Bugi, Kynshi, Kyrhukhla, Lukha, Myntdu, Nonbah, Umkhrah, Umshyrpi, Umtrew, Wahblei		
19	Nagaland	Chathe, Dhansiri, Dzu		
20	Odisha	Baitrani, Brahamani, Budhabalnaga, Daya, Kathajodi, Koel, Kuakhai, Mahanadi, Nagavalli, Rushikulya, Serua, Vansadhara	12	
21	Punjab	Ghaggar, Satluj	2	
22	Rajasthan	Banas, Chambal, Chappi, Ghaggar, Kali Sindh, Parvati, Jawai, Ujad	8	
23	Sikkim	Dikchu, Maney Khola, Rangit, Ranichu, Teesta		
24	Tamil Nadu	Bhavani, Cauvery, Palar, Sarabanga, Tambirapani, Thirumanimuthar, Vasista	7	
25	Telangana	Godavari, Krishna, Manjeera, Musi, Nakkavagu, Sabari, Maner		
26	Tripura	Gumti, Haora		
27	Uttar Pradesh	Betwa, Ghaghara, Gomti, Hindon, Kalinadi, Ramganga, Rapti, Rihand, Sai, Saryu, Ganga, Yamuna, Kosi	13	
28	Uttarakhand	Bhela, Dhela, Suswa, Ganga, Kosi		
29	West Bengal	Barakar, Churni, Damodar, Dwarakeshwar, Dwarka, Ganga, Jalangi, Kaljani, Kansi, Karola, Mahananda, Mathabhanga, Mayurkashi, Rupnarayan, Silabati, Teesta, Vindhadhari	17	
Total :			302	

Annexure-II

Annexure-II referred to in reply to parts (c) to (e) of Lok Sabha Unstarred Question No. 2053 to be answered on 14th March on 'Eco-system of Rivers'

State-wise details of rivers covered under National River Conservation Plan

S. No.	State	Rivers covered	Sanctioned	STP Capacity
			Cost	created
			(Rs. in crore)	(in mld.)
1	Andhra Pradesh	Godavari	21.79	30.00
2	Jharkhand	Subarnarekha	3.14	0.00
3	Gujarat	Sabarmati & Mindola	808.53	285.00
4	Goa	Mandovi	14.10	12.50
5	Karnataka	Tunga, Bhadra, Tungabhadra, Cauvery & Pennar	66.25	41.64
6	Maharashtra	Godavari, Tapi, Krishna, Panchganga & Mula Mutha.	1182.86	260.00
7	Madhya Pradesh	Wainganga, Narmada & Tapti.	20.16	7.95
8	Odisha	Brahmini & Mahanadi	92.74	53.30
9	Punjab	Ghaggar, Beas & Satluj	774.43	648.20
10	Telangana	Godavari & Musi	345.72	621.46
11	Tamil Nadu	Adyar, Cooum, Vaigai, Vennar, Cauvery & Tamrabarani	905.78	477.66
12	Kerala	Pamba	18.45	0.00
13	Sikkim	Rani Chu	181.09	8.00
14	Nagaland	Diphu and Dhansiri	82.80	0.00
Total	•		4517.84	2445.71